

[Shri Datar]

Amendment Rules, 1961, published in Notification No. G.S.R. 1125, dated the 16th September, 1961. [Placed in Library, see No. LT-171/62].

(iii) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

(a) G.S.R. No. 1244, dated the 14th October, 1961.

(b) G.S.R. No. 1246, dated the 14th October, 1961. [Placed in Library, see No. LT-172/62].

(iv) a copy of the Indian Civil Service Provident Fund Amendment Rules, 1961, published in Notification No. G.S.R. 1274, dated the 21st October, 1961. [Placed in Library, see No. LT-173/62].

(v) a copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943:—

(a) G.S.R. No. 1275, dated the 21st October, 1961.

(b) G.S.R. No. 1276, dated the 21st October, 1961. [Placed in Library, see No. LT-174/62].

**NOTIFICATION UNDER FOREIGN EXCHANGE REGULATION ACT**

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** On behalf of Shrimati Tarkeshwari Sinha I beg to lay on the Table a copy of the Foreign Exchange Regulation (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 642, dated the 12th May, 1962, under subsection (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [Placed in Library, see No. LT-175/62].

12.09 hrs.

**RE: LAYING OF A CERTAIN REPORT ON THE TABLE**

**Shri Hari Vishnu Kamath** (Hoshangabad): May I request you, Mr. Speaker, to give your ruling on a matter which arose during the Question Hour? I could not raise it at that time, because under Rule 50 of the Rules of Procedure and Conduct of Business, no discussion shall be permitted during the Question Hour. The matter was, you were pleased to observe, in the course of an answer by the Minister of Steel and Heavy Industries that the Solveen Report might not be or could not be placed on the Table, that you were not quite competent. I did not quite understand you. Is it that you cannot direct a Minister to place any report on the Table of the House?

**Mr. Speaker:** I did not mean that. If he wants to have that context, he can come to me, I will call for the records, and then he can explain to me.

**Shri Nath Pai** (Rajapur): The impression was very clear. We got the impression because you said it was not up to you to direct the Minister to lay on the Table the report we were asking for. We beg to submit to you that this is a public enterprise and we are entitled to demand reports when there is a general impression that that public enterprise is not performing according to expectations. Certainly you can direct the Minister to lay them on the Table.

**Mr. Speaker:** Whenever such observations are made, they are certainly related to the context and under the circumstances that existed at that moment. I did not give a general direction at that moment that papers cannot be laid on the Table or I could not ask the Government to lay any statement on the Table. That was not